



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
(CIRCUIT BENCH AT SHIMLA)

O.A.NO.063/01239/2018
 Chandigarh, this the 27TH day of February, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. NAINI JAYASEELAN, MEMBER (A)

Piar Singh S/o Late Sh. Beli Ram

R/o village & Post Office Chukoo,

Tehsil Padhar, District Mandi,

Himachal Pradesh.

Applicant

(BY: MR. ONKAR JAIRATH, ADVOCATE)

Versus

1. Union of India through its Secretary, Indian Postal Services, Government of India, New Delhi.
2. The Chief Postmaster General, SDA Complex, Kasumpti, Shimla-171009, Himachal Pradesh.
3. The Director, Postal Services, H.P. Circle, Kasumpti, Shimla-171009, Himachal Pradesh.
4. The Senior Superintendent of Post Offices, Mandi Division, Mandi, District Mandi, Himachal Pradesh.

(BY: MR. ANSHUL BANSAL, ADVOCATE)

Respondents



O R D E R(Oral)
[HON'BLE SANJEEV KAUSHIK, MEMBER (J)]

1. The applicant lays challenge to the order dated 27.9.2017 passed by the Disciplinary Authority, imposing upon him punishment of removal from engagement and order dated 9.3.2018, vide which appellate authority has rejected the appeal dated 23.10.2017.
2. At the very outset, learned counsel for the respondents raised a preliminary objection that instant O.A. is not maintainable and is liable to be dismissed on the ground that the applicant has approached this Tribunal without availing the remedy under Rule 19 of the **GDS (Conduct & Employment) Rules 2011**, whereby a revision application can be filed against the order of the Appellate Authority.
3. Faced with the objection aforesaid, learned counsel for the applicant submitted that the applicant had in fact filed a second appeal, which was rejected as not maintainable on the ground that there is no provision under the rules for such appeal. Secondly, he submits that now delay would come in way of the applicant for filing a Revision Petition. He thus, makes a



statement at the bar that applicant be given liberty to file a Revision Petition with application for condonation of delay, within 15 days from the date of receipt of a certified copy of the order, which may be decided by the competent authority within a period of two months from the date of receipt of the Revision Petition.

Ordered accordingly. No costs.

(NAINI JAYASEELAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Place: SHIMLA
Dated: 27.02.2020

HC*